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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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W.P.(C) 5406/2016

SPORTINA EXIM PVT LTD

..... Petitioner

Through: Mr. Anil Airi, Senior Advocate with  
Mr. Manish Sangwan, Mr. Adarsh  
Tripathi and Mr. Ishan Khanna,  
Advocates.

versus

DELHI DEVELOPMENT  
AUTHORITY AND ANR

..... Respondents

Through: Mr. Dhanesh Relan, Advocate with  
Ms. Rukhmini Bobde, Ms. Soumya  
Priyadarshini and Ms. Isha Garg,  
Advocates for DDA.

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**ORDER**

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**01.09.2016**

Present writ petition has been filed challenging the permanent blacklisting order dated 06<sup>th</sup> February, 2012 on the ground of subsequent developments such as decision of Arbitral Tribunal in favour of the petitioner as well as the closure of CBI inquiry.

A perusal of the paper book reveals that the order of blacklisting is for an indefinite period. The Supreme Court in *Kulja Industries Limited vs. Chief General Manager, Western Telecom Project Bharat Sanchar Nigam Limited and Ors., (2014) 14 SCC 731* has held that an order for blacklisting



cannot be a permanent one.

Consequently, respondent no.1 is directed to treat the present writ petition as a representation to be decided within a period of eight weeks in accordance with law.

With the aforesaid observation and direction, present writ petition is disposed of.

**MANMOHAN, J**

**SEPTEMBER 01, 2016**

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